

**Cases registered with Administrative Tribunals**

3552. SHRI KA. RA. SUBBIAN: Will the PRIME MINISTER be pleased to state:

(c) the number of case registered with the Central Administrative Tribunal and Provincial Administrative Tribunals (CAT/PATs) in the current year, State-wise;

(j) the action taken on these cases; and

(k) action taken by government for speedy disposal of such cases?

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES, MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING, DEPARTMENT OF PENSIONS AND PENSIONERS WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE (SHRIMATI VASUNDHARA RAJE): (a) and (b) Since its inception in 1985 and upto 31.10.2000, 340895 cases have been registered in all the Benches of Central Administrative Tribunal out of which 297979 cases have been disposed of the information relating to number of cases instituted etc. in the State Administrative Tribunals is not centrally maintained.

(c) The Central Government and the State Governments do not interfere in the judicial functioning of the Central Administrative Tribunal and of the State Administrative Tribunals respectively and all cases »re decided by the tribunals on merit keeping in view the provisions of the Administrative Tribunal, Act, 1985 and the rules made thereunder etc.